

(c) Increase in fiscal deficit during the first half of 2011-12 is due to front loading of direct tax refunds in the current year. Lower fiscal deficit during the first half of 2010-11 was on account of one time receipt of non-tax revenue from auction of 3G&BWA spectrum;

(d) To contain the fiscal deficit in 2011-12, Government has advised all Ministries/Departments to adhere to the expenditure ceilings in the Budget Estimates 2011-12. They have also advised to meet additional expenditure requirements, if any, during the year through savings from the overall expenditure outlays. Instructions have also been issued to concerned Departments to make concerted efforts to achieve the revenue collection targets for 2011-12.

#### **Supply of fake bank note papers by De La Rue**

3002. SHRI P. RAJEEVE: Will the Minister of FINANCE be pleased to state:

(a) whether the British firm De La Rue, with which Government has had contracts, has been supplying fake bank note paper;

(b) whether contracts signed between De La Rue and Bharatiya Reserve Bank Note Mudran Private Ltd. (BRBNMPL) have provisions for termination on grounds of the paper not meeting specifications;

(c) how many metric tonnes of banknote paper received from De La Rue is currently lying in the godowns in India for transportation to currency printing presses; and

(d) the details of decisions taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):  
(a) to (d) De La Rue had some contracts with BRBNMPL for supply of bank note paper to India. However during July-August, 2010, it came to the notice that the paper being supplied by De La Rue was not conforming to some of the prescribed specifications. Accordingly, the supply of the paper was suspended. The deficiency in the Paper was subsequently admitted by De La Rue also. Meanwhile, the security clearance was denied to De La Rue and thus the supplies were not resumed. BRBNMPL have informed that the contract can be terminated relying on fact that the paper supplied by De La Rue was not strictly as per the contract specifications.

As on date, no paper is lying in godowns in India for transportation to Currency Printing Presses. In the absence of security clearance to De La Rue, the supplies cannot be resumed and stocks cannot be used.

#### **Details of high loan defaulters on websites**

3003. SHRI RAM KRIPAL YADAV: Will the Minister of FINANCE be pleased to state:

- (a) whether RBI is going to allow banks for providing details of High Loan defaulters on websites;
- (b) if so, by when it would be done and the if not, the reasons for the same; and
- (c) the limit fixed for high loan criteria?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA):

(a) and (b) Reserve Bank of India (RBI) collects the information regarding Defaulters (non-suit filed accounts) of Rs. 1 Crore and above and of Wilful Defaulters (non-suit filed accounts) of Rs. 25 lakhs and above from banks and all India Notified Financial Institutions (FIs) on half-yearly/quarterly basis respectively and disseminates the same to banks and FIs for their confidential use. However, Section 45E of the Reserve Bank of India Act, 1934 prohibits the RBI for disclosing 'credit information' except in the manner provided therein.

Further, in accordance with the practices and usages customary amongst the banks and in conformity with provisions of statutes governing the financial institutions as also the provisions of the Public Financial Institutions (Obligations as to Fidelity and Secrecy) Act, 1983, information relating to the names of individual defaulters is not divulged.

In respect of suit filed accounts, banks/FIs are submitting the information of defaulters/wilful defaulters to Credit Information Companies (CIC) which is available on their website. The CICs have been advised to disseminate credit information covering data supplied by banks/FIs on such suit filed accounts on their respective websites. Such information can be accessed on the website of one of the oldest CICs *i.e.* CIBIL at [www.cibil.com](http://www.cibil.com).

(c) RBI has not issued any specific instruction about the loan policy of a bank since the management of loan sanctioning/recovery activity in a bank is essentially an internal management function and each bank's Board is authorized to frame suitable policies. Banks have been advised to prepare a well-defined loan policy approved by their Board of Directors, which should lay down exposure limits to individual/group borrowers, documentation standards, margin, security, sectoral exposure limits, delegation of powers, maturity and pricing policies, factors taken into consideration for deciding interest rates etc.

#### **Reconstitution of Market Committees by SEBI**

3004. SHRI ANIL MADHAV DAVE: Will the Minister of FINANCE be pleased to state:

- (a) the number of Investor Association Meetings called and conducted under current SEBI Chairman since he assumed charge;